Notification No. G. S. R. 1990 in Gazettee of India dated the 12th December, 1970.

 (11) The Indian Telograph (First Amendment) Rules, 1971 published in Notification No G S R. 2008 in Gazette of India dated the 10th December, 1970. [Placed in Library. See No LT--88,71]

(2) A copy each of the following Reports (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956

- (1) Annual Report of the Hindustan Felepinters Limited, Madras, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No LT-89,71]
- (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Librar]. See No. LT-90/71]

12.06 hrs.

MLSSAGES FROM RAJYA SABHA

SECRETARY SIR, I have to report the following messages received from the Secretary of Rajya Sabha :

- (1) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajja Sabha. I am directed to return herewith the Finance Bill. 1971, which was passed by the Lok Sabha at its sitting held on the 27th March, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in appeal to the said Bill "
- (11) "I am directed to inform the Lok

sabha that the Rajya Sabha, at its sitting held on the 31st March, 1971, has passed the enclosed motion referring the Code of Criminal Procedure Bill, 1970, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House

Motion

"WHLREAS this House at its sitting held on the 15th December, 1970 adopted a motion that the Bill to consolidate and amend the law relating to Criminal Procedure, be referred to a Joint Committee of the Houses consisting of 45 members from this House and 30 members from the Lok Sabha,

AND WHI REAS this House appointed fifteen members from this House to the said Joint Committee,

AND WHIRLAS this Hou e recommended that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee ;

AND WHIREAS a message was thereafter transmitted to the Lok Sabha on the 15th December, 1970, communicating to the Lok Sabha the adoption of the said motion by this House.

AND WHIREAS the Lok Sibha at its sitting held on the 18th December, 1970, adopted a motion concurring in the said recommendation of this House and nominating thirty members from the Lok Sabha to serve on the said Joint Committee,

AND WHFREAS the Lok Sabha was dissolved on the 27th December, 1970, before the Joint Committee could hold its first meeting and a new Lok Sabha was thereafter constituted on the 15th March, 1971;

[Secretary]

NOW THEREFORE this House do resolve that the Bill to consolidate and amend the law relating to Criminal Procedure be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:

- 1. Shri Akbar Ali Khan
- 2. Shri G. R. Paul
- 3. Shri Sinam Krishna Mohan Singh
- 4. Shri Syed Hussan
- 5. Shri Rattan Lal Ja n
- 6. Shri K. P. Mallikarjunudu
- 7. Shri Suresh J. Desai
- 8. Shri Shyam Lal Yadav
- 9. Dr. B. N. Antani
- 10. Shri Mu ka Govinda Reddy
- 11. Shri Suraj Prasad
- 12. Shri Hamid Ali Schammad
- 13. Shri A. D. Mant
- 14. Shri M. P. Shukla
- 15. Shri Ram Niwas Mirdha

and 30 members from the Lok Sahha;

That in order to constitute a meeting of the Joint Committee the guorum shall be one-third of the total number of members of the Joint Committee ;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the last day of the first week of the Seventy-eight (Winter) Session of the Rajya Saqha;

That this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

12.07 brs.

MOTION OF THANKS ON PRESIDENT'S ADDRESS - Contd.

MR SPEAKER: We will now resume discussion on the President's Address. There are so many hon, members who wish to speak I think we should reduce the duration of the Speeches to 5 or 6 minutes each, so that the miximum number of members can be accommodated. The Prime Mmister will speak tomorrow. So, we can utilise that time also.

SHRI INDRAJIT GUPTA (Alipore) : I would request you to allot that time only to new members.

MR SPEAKIR: That is purely out of the Congress time.

SHRI ATAL BIHARI VAJPAYLE (Giwahor): One More member from my party may be called.

SHRI JYOTIRMOY BOSU (Diamond-Harboui). From my Party also. One more member may be called.

SHRI ATAL BIHARI VAJPAYEE: The Congress people should speak less. and work more,

MR. SPEAkLR. Mr. Goswami, who was on his legs, may continue.

SHRI DINI SH CHANDRA GOSWAMI (Gauhati) : Sir, 1 associate myself with the motion of thanks moved by Mr. Bhagat. In the last few months, the country has witnessed a some unprecedented political developments. We have on the one hand witnessed a Prime Minister who could have remained in power for 12 months more in spite of her party being in a minority. dissolving the Parliament in order to seek a fresh mandate from the people. We have also seen the Chief Minister of a State trying to cling to power inspite of a vast mandate against him by the people of his constituency. But above all these contradictions, one thing has stood out clear, viz., the determination of the people